

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 05th day of April, 2019

Present:

Hon'ble Rakesh Sagar Jain, Member (J)

Original Application No. 330/00482 of 2018
(U/S 19, Administrative Tribunals Act, 1985)

1. Sh. Virendra Kumar Srivastava, aged about 61 years, Group C, Passenger Attendant Grade 1 S/o Shri Jai Shankar Lal R/o 389-B, Chak Raghunath Yamuna Nagar, Naini, Allahabad 211008.
2. Sh. Samir Kumar Dey, aged about 61 years, Group C, Passenger Attendant Grade 1 S/o Shri Priya Nath Dey, R/o 112, Industrial Labour Colony, Naini, Allahabad 211008.
3. Sh. Sumati Narayan, aged about 61 years, Group C, Passenger Attendant Grade 1 S/o late Sh. Shiv Ram Singh R/o H. No. 57, Yadav Nagar, Barthna Etawah.
4. Sh. Mohd. Ahmad, aged about 64 years, Group C, Passenger Attendant Grade 1 S/o Shri Jahir Hussain, R/o 83/322, Parampurwa Juhi, Kanpur.
5. Sh. Ashok Kumar Shukla, aged about 66 years, Group C, Passenger Attendant Grade 1 S/o Shri Jai Shankar Shukla R/o 233, A.M. Block NO.14, Yashoda Nagar, Kanpur.

.....Applicants.

By Advocates – Shri Somnath Bhattacharya/Shri P.K. Ghosh

VERSUS

1. Union of India through Secretary, Railway Board, New Delhi.
2. General Manager, North Central Railway, Subedar Gunj, Allahabad..
3. Chief Personnel Officer, North Central Railway, Allahabad.
4. Divisional Railway Manager, North Central Railway, Allahabad.
5. Sr. Divisional Personnel Officer, North Central Railway, Allahabad.

..... Respondents.

By Advocate : Shri S.M. Mishra

ORDER

1. Heard Shri Somnath Bhattacharya, learned counsel for the applicants and Shri S.M. Mishra, learned counsel for the respondents.
2. Learned counsel for the applicants states that the applicants herein are similarly situated with the applicants in O.A. No. 818 of 2018 wherein order has been passed on 20.02.2018 by Central Administrative Tribunal, Principal Bench, New Delhi. He further states that there is a direction in that O.A. for deciding the representation of the applicant therein. He also handed over a copy of the order dated 12.11.2018 passed by Hon'ble Principal Bench in O.A. No. 196 of 2018 wherein also in similar situation direction was given for deciding the representation of the applicant.
3. In this regard, learned counsel for the applicants states that he will be happy and satisfied if a direction be given to the respondents to decide the representation of the applicants annexed as Annexure A-1 Colly. at page 52 to this O.A. which was sent to the respondents. Learned counsel for the respondents has no objection.
4. Taking into account the prayer of the applicants' counsel, respondents are directed to take a decision on the representation of the applicants within three month from the date of receipt of certified copy of this order in accordance with law. It is made clear that nothing has been commented on the merit of the case.
5. With the above observation and direction, the O.A. stands disposed of. There shall be no order as to costs. On request of learned counsel for the applicants, they are also permitted Dasti copy of order.

(RAKESH SAGAR JAIN)

MEMBER-J

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